

CAT/J/12

3

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

AHMEDABAD BENCH

O.A. No. 77 OF 1991 ~~1990~~

**DATE OF DECISION** 9-4-1991

Bhavarlal, D.

**Petitioner**

Mr. K.K. Shah,

Advocate for the Petitioner(s)

## Versus

Union of India & Ors.

**Respondent s.**

Mr. B.R. Kyada,

### Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ans*
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ans*

(4)

Bhavarlal.D.  
Electrical Chargeman,  
Western Railway,  
Gandhidham,  
Ajmer Division.

..... Applicant.

(Advocate: Mr. K.K. Shah)

Versus.

- 1) Union of India, represented by  
The General Manager, (E),  
Headquarter office,  
Western Railway,  
Churchgate, Bombay - 20.
- 2) The Divisional Railway Manager (E),  
Divisional Office,  
Western Railway,  
Ajmer.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A. No. 77/1991

Date: 9-4-1991

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Mr. K.K. Shah, learned counsel for the applicant, makes urgent mentions for taking of O.A. No. 77/91 for consideration on the ground that the applicant wants permission to withdraw the original application with liberty to file fresh application. A letter from applicant Bhavarlal.D dated 9.4.1991 be taken on record and the application is dismissed for want of prosecution, as withdrawn. Copy of the order may be given to the counsel for the applicant.

*RcB*  
(R.C. Bhatt)  
Judicial Member

*h.m.s*  
(M.M. Singh)  
Admn. Member.